

State Vs Sachin Dheer & others

FIR No. 241/2020

P.S. Harsh Vihar

U/s 392/397/34 IPC& 25/27 A.Act

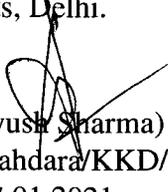
07.01.2021

Present: Ld. APP for the State.

This is an application for supply of chargesheet of accused Sachin Dheer received through E-mail.

Put up with file on 13.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021

State Vs Sunil kumar @ Kallu

FIR No. 150/18

P.S. Farsh Bazar

U/s 356/379/411/34 IPC

07.01.2021

Present: Ld. APP for the State.

This is an application for releasing of original R.C bearing redg. No. DL-13SV-5765 on superdari, filed on behalf of the applicant received through E-mail.

Let reply to the application be called from the concerned IO/SHO for 13.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ayush Sharma)

Reliever/Shahdara/KKD/Delhi

07.01.2021

State Vs. Unknown
E FIR No. 031074/2020
PS: Harsh Vihar
u/s 379 IPC

07.01.2021

Present: Sh. Parshant Kumara, Ld. APP for the State .
Ld. Counsel for the applicant.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. vehicle No. **DL-13SD-4980** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle No. **DL-13SD-4980** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021

FIR No. 862/20
P.S. Harsh Vihar
U/s 25/54/59 Arms Act
State Vs Monu @ Devender

07.01.2021

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.
Sh. Gaurav, Ld. LAC for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. Perused.

On the other hand, Ld. APP for the State has opposed the bail application.

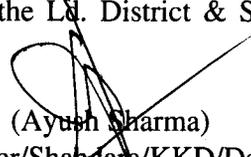
Heard. Record perused.

Accused is in custody since 24.10.2020. In the present case, chargesheet has already been filed. Investigation is complete. No further custodial investigation is necessary in the present case. The trial of the offence is also likely to take time. Hence, no fruitful purpose shall be served by keeping the accused behind the bar,. Considering all the factors, accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.15,000/- with one local surety in the like amount subject to the following conditions:-

1. He shall not threaten or influence the witnesses, and shall not temper with evidence.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not commit any offence after release on bail, and
4. He shall appear before the court each and every date of hearing.

Copy of this order be given dasti.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021

FIR No. 499/2019
P.S. Farsh Bazar
U/s 392/394 IPC
State Vs Sunil @ Kale

07.01.2021

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.

Sh. Gaurav, Ld. LAC for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

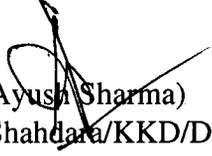
IO has filed reply. Perused.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

Accused is in JC since 11.12.2019. However, the previous involvement report shows that the accused has been involved in several offences. Previous involvement report shows that he is an habitual offender and has also been convicted once. In the present case, he is involved in offence u/s 394 IPC which is grave and punishable with life imprisonment. In view of the same, the present bail application stands dismissed and disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021

FIR No. 915/20
P.S. Harsh Vihar
U/s 25/54/59 Arms Act
State Vs Gaurav

07.01.2021

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.
Sh. Gaurav, Ld. LAC for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. Perused.

On the other hand, Ld. APP for the State has opposed the bail application.

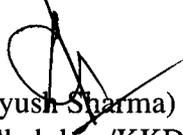
Heard. Record perused.

In the present case, accused is in JC since 11.11.2020. No further custodial investigation is necessary in the present case. The trial of the offence is also likely to take time. Hence, no fruitful purpose shall be served by keeping the accused behind the bar,. Considering all the factors, accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one local surety in the like amount subject to the following conditions:-

1. He shall not threaten or influence the witnesses, and shall not temper with evidence.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not commit any offence after release on bail, and
4. He shall appear before the court each and every date of hearing.

Copy of this order be given dasti.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021

FIR No. 937/2020
P.S. Harsh Vihar
U/s 392/34 IPC
State Vs Deepak

07.01.2021

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.
Sh. Zubair, Counsel for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

Ld. Counsel for applicant has submitted that the accused has no nexus with the incident and has been falsely implicated by the police in the present case. He has argued that the offence was committed on 06.11.2020 and the FIR was registered on 19.11.2020.

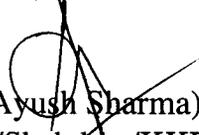
IO has filed reply. Perused.

Ld. APP for the State has submitted that there is a likelihood of the accused threatening the witness. He is not a permanent resident of Delhi and is likely to jump bail. He has further submitted that the TIP of the applicant is also pending on 11.01.2021.

Heard. Record perused.

In the present case, accused is in JC since 26.12.2020. The offence is grave in nature and the investigation is also at a nascent stage. Offence is serious and there are material that needs to be collected. Considering the nature of the offence and the other factors, the present bail application of the applicant stands dismissed and disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021

FIR No. 968/20
P.S. Harsh Vihar
U/s 411 IPC & 25/54/59 Arms Act
State Vs Vikash @ Rohit

07.01.2021

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.

Counsel for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

IO has filed reply. Perused.

From the perusal of reply, it appears that the applicant has already been granted bail vide order dated 30.12.2020 in present FIR by the Ld. Duty MM (Shahdara), Delhi. Hence, nothing remains in the present application.

In view of the same, present application is infructuous and is hereby dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ayush Sharma)

Reliever/Shahdara/KKD/Delhi

07.01.2021

FIR No. 508/19
P.S. Farsh Bazar
State Vs. Ranjit

07.01.2021

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.

Sh. Vireshwar Tyagi, learned counsel for accused/applicant.

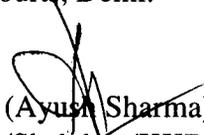
This is an application for release of documents moved on behalf of the applicant Ranjit.

IO has filed the reply to the application.

Arguments could not happen because of technical glitches during VC hearing.

In view of the same, put up for arguments on 08.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021

State V/s Rahul
FIR No. 863/20
P.S. Harsh Vihar
U/s 392/411/34 IPC

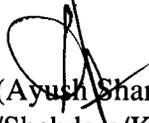
07.01.2021

Present: Ld. APP for the State.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused received through E-mail.

Let reply to the application be called from the concerned IO for 08.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021

State Vs Harish @Golu
FIR No. 001/2021
P.S. Farsh Bazar
U/s 25/54/59A.Act

07.01.2021

Present: Ld. APP for the State.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused through E-mail.

Let reply to the application be called from the concerned IO for 08.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
07.01.2021